

RCD-15001/16/2025-Regulatory-FSSAI
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
(खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(नियामक अनुपालन प्रभाग)
एफडीए भवन, कोटला रोड, नई दिल्ली-110002

Dated: 28 November, 2025

ORDER/ आदेश

विषय: Enforcement Action Against Use of Industrial Dye Auramine in Food Products such as Roasted Chana and other products – reg.

There are complaints that Auramine, an Industrial dye used for textiles and leather is being illegally added to roasted Chana and other similar food items to enhance colour.

2. It may be noted that Auramine is a non- permitted synthetic food colour under the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.
3. Since, its presence in any food renders the product unsafe under Section 3(1)(zz)(v) of the Food Safety and Standards Act, 2006, it is directed to conduct targeted enforcement actions including inspections, sampling, testing and subsequent actions of roasted chana, and other similar food products which are vulnerable to such adulteration, in organised, unorganised sector and e-commerce platform who are involved in manufacturing, processing, storage, distribution, transportation and sale of such food articles.
4. Accordingly, the Commissioners of Food Safety of all States/UTs and Central Licensing Authorities shall initiate appropriate actions against defaulting Food Business Operators (FBOs) under their respective jurisdictions.
5. A consolidated action taken report (ATR) in this regard shall be furnished to this office within 15 days, in the given enclosed format (**Annexure A**).

6. The list of Laboratories with the scope of testing Auramine is enclosed at **Annexure B.**
7. This issues with the approval of the competent authority in exercise of the power vested under Section16(5) of Food Safety and Standards Act, 2006,

(डॉ सत्येन कुमार पंडा)
Dr. Satyen Kumar Panda
कार्यकारी निदेशक (अनुपालन रणनीति)
Executive Director (CS)

To,

1. Commissioners of Food Safety, All states and UTs.
2. All Central Licensing Authorities

Copy for information to,

1. Sr. PS to Chairperson, FSSAI
2. Sr. Ps to CEO, FSSAI
3. All Regional Directors, FSSAI.

Annexure ‘A’

		Format for ATR													
<u>S.No.</u>	States/ UT	Total Sample Drawn (No.)	Product Name	Brand/ Company Name, if any	License No.	Sample Sent for Analysis (Yes/No)	Laboratory Name	Compliant (Yes/No)	Non- compliant (Yes/No)	Unsafe (If found, provide details)	Sub- standard (If found, provide details)	Misbran ded	Source of adulte ration/ conta minati on	Other s	Details recorded in FoSCoS (Yes/No)

Labs having Auramine under its NABL scope (for cereal and cereal products)

1. Shiva Analyticals (India) Private Limited, Bengaluru, Karnataka
2. National Commodities Management Services Limited, Gurugram, Haryana
3. Vimta Labs Limited, Hyderabad, Telangana
4. Eureka Analytical Services Pvt. Ltd., Bangalore, Karnataka (for processed foods)